

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No.58340 Of 2013**

[Arising out of OIO No. 18/SA/CCE/ST/2013 dated 30.03.2013 passed by the Commissioner of Central Excise, Delhi-III]

**M/s Batra Auto Company**

14/1 Milestone, Mathura Road, Faridabad

**: Appellant (s)**

Vs

**Commissioner of Service Tax , Delhi**

17-B, IAEA House, MG Marg, IP, Estate, New Delhi

**: Respondent (s)**

APPEARANCE:

Present for the appellant: None

Present for the Respondent: Shri Rajeev Gupta, Shri Aneesh Dewan, DRs

**CORAM :**

**HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**

**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**FINAL ORDER No. 60576 /2023**

Date of Hearing: 30.10.2023

Date of Decision: 30.10.2023

**Per : S. S. GARG**

The notice for today's hearing has also been served to the appellant through the jurisdictional officer but in spite of that, none has appeared on behalf of the appellant.

2. Ld. DR has submitted a letter dated 20.10.2023 stating that the appellant's company was found closed and the Panchnama was drawn.

3. As the matter pertains to 2013, it appears that the appellant is not interested in pursuing their appeal. Hence, the appeal is dismissed for non prosecution with the liberty to the appellant to seek restoration of appeal by moving appropriate application giving sufficient reasons for non-appearance.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**

MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**

MEMBER (TECHNICAL)